

(7)

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1001 of 1997

Allahabad this the 11th day of December, 2000

Hon'ble Mr.S.K.I. Naqvi, Member (J)

Bahoo Lal Son of Sukku Ram, resident of Mohalla
Tiwaripur, post and district Gorakhpur.

Applicant

By Advocate Shri A.K. Jaiswal

Versus

1. Union of India through it's General Manager,
North Eastern Railway, Gorakhpur.
2. General Manager, Signal and Telecommunication,
North Eastern Railway, Gorakhpur.
3. Chief Signal and Telecommunication Engineer,
North Eastern Railway, Gorakhpur.

Respondents

By Advocate Shri Km. Sadhna Srivastava

O R D E R (Oral)

By Hon'ble Mr.S.K.I. Naqvi, Member (J)

Shri Baboo Lal worked with the respondents establishment from 09.4.1981 to 15.09.1981 continuously as casual labour for total number of 156 days and was not engaged thereafter for which he made several representations intermittently between 19.7.1994 to 29.3.1997 and ultimately he received a reply dated 19.11.1993 with the mention

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Sac mag..

that he is placed at serial no.426 of the seniority list of the casual labour and his case would be considered by the Headquarter for appointment and then there was another reply dated 30.8.1994, informing that a call letter was sent to him on 19.9.1989 but, was not responded from the side of the applicant and received back for non-availability of the applicant ^{now} and it has been advised that at that time there was surplus in the cadre, therefore, no appointment could be granted.

2. Heard the learned counsel for the parties and perused the record.

3. It is not in dispute that the applicant worked with the respondents establishment in between 09.4.1981 to 15.4.1981 and was allowed seniority at serial no.426 and also that when his turn came, a call letter was sent to him but, could not be served for want of correct antecedents.

4. With the above position in view, the O.A. is decided with the following direction; "the case of the applicant be considered at this turn, when there is vacancy available and he is entitled for appointment in view of days he worked."

5. There will be no order as to costs.

S. M. M.

Member (J)

/M.M./